## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

**Petition No. 214/MP/2015** 

Coram: Shri Gireesh B. Pradhan, Chairperson Shri A.S. Bakshi, Member

**Date of Order** : 14.9.2015

#### In the matter of

Petition under Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 for seeking extension of period for injection of infirm power from the Tripura Gas Based Power project (TGBP) beyond six months from the date of initial synchronization.

# And In the matter of

North Eastern Electric Power Corporation Limited Brookland Compound, Lower New Colony, Shillong-793 003 Meghalaya

...Petitioner

### Vs

- 1. Tripura State Electricity Corporation Ltd, Bidyut Bhawan, Banamalipur, Agartala-799 001, Tripura
- 2. State Load Despatch Centre System Operation Division G.B,.Near 79 Tilla Grid Sub-station, Agartala, Tripura-799 006
- 3. North Eastern Regional Power Committee NERPC Complex, Dong Parmaw,

### <u>ORDER</u>

This petition has been filed by the petitioner, North Eastern Electric Power Corporation Limited under clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) with the following prayers:

- "(a) Extend the period of injection of infirm power from the Gas Turbine generating unit of Tripura Gas Based Power Project (TGBP) to enable completion of the contractual 14 days` trial operation and the 72 hours` trial run to demonstrate the MCR/IC of the unit prior to declaring the date of commercial operation till 31.3.2016; and
- (d) Pass any other order in this regard as the Hon`ble Commission may find appropriate in the circumstances pleaded above."
- 2. The petitioner has set up a 101 MW (66 MW Gas Turbine unit and 35 MW Steam Turbine unit) Tripura Gas based power plant at Monarchak, Sepahijala District, in the State of Tripura. The petitioner entered into a PPA with Tripura State Electricity Corporation Limited on 19.8.2008. The gas turbine unit was synchronized with the grid on 11.3.2015 and achieved full load on 30.3.2015. In terms of Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, the generating company is required to demonstrate the Maximum Continuous Rating (MCR) or Installed Capacity (IC) for a continuous period of 72 hours before declaring its date of commercial operation. The petitioner has submitted that ONGC vide its letter dated 3.9.2015 informed the petitioner that it will not be able to supply the requisite quantity of

gas required for full load operation of the unit and only by the end of October, 2015 it would be able to supply 0.2 MMSCUMD of gas continuously which is adequate to generate the power in the range of 5 MW to 7 MW. ONGC further informed that it would be able to supply the committed quantity required for full load operation of the unit in March, 2016. The petitioner has submitted that due to non-availability of gas, it is unable to carry out trial run/operation at the Maximum Continuous Rating (MCR) for continuous period of 72 hours before declaring COD of the gas turbine unit in terms of Regulations 4 and 5 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. The petitioner has requested for extension of time for injection of infirm power into the grid for the commissioning tests including full load test of gas turbine unit up to 31.3.2016.

3. We have considered the submission of the petitioner. The fourth proviso to Regulation 8 (7) of the Connectivity Regulations as amended from time to time provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

4. Taking into consideration the submission of the petitioner and keeping in view the difficulties being faced by the petitioner, we allow extension of time for injection of infirm power into the grid for the commissioning tests including full load test of unit up to 31.3.2016 or actual date of commercial operation, whichever is earlier. We expect the petitioner to

make all efforts to ensure the commercial operation of project by this date. It is however, clarified that the extension of time granted as above shall not automatically entitle the petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD and the same shall be considered on merits at the time of determination of tariff of the unit/generating station.

5. With the above, the Petition No. 214/MP/2015 is disposed of.

Sd/-(A.S. Bakshi) Member sd/-(Gireesh B. Pradhan) Chairperson